

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. 103 of 1999

O.A. 1527 of 1996

Date of order : 1.7.99

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman

TAMINA BIBI

VS

UNION OF INDIA & ORS

For the petitioner : Mr. G.C.Mukherjee, Counsel
Dr.(Ms.) S. Sinha, Counsel

For respondent No.1 : Mr. S.P.Kar, Counsel

O R D E R

In this MA, applicants 1 and 2 have prayed for their substitution in place of the deceased applicant of the OA viz. Reshma Bibi. Applicant No. 1 in this MA is admitted to be the legal representative of the original petitioner. Mr. G.C.Mukherjee, the 1d. counsel appearing for the applicants in this MA admits that the applicant No.2 viz. Ali Hossain Molla, cannot be substituted being the grand son of the original applicant.

2. The MA is allowed in part. Applicant no. 1 i.e. Tamina Bibi as described there, be substituted in place of the original applicant Reshma Bibi. The cause title of the OA be amended by the Registry accordingly.

3. The MA is thus disposed of.

OA No. 1527/96 :

Mr. S.P.Kar, 1d. counsel appearing for the respondent No. 1 prays for an adjournment. None appears for the other respondents. On the prayer made by Mr. Kar the matter is adjourned to 17.8.99. Rejoinder, if any, be filed by the date fixed.


(S.N.MALLICK)
VICE CHAIRMAN